CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

MA/310/00183/2018 & 310/00184/2018 in OA/310/01731/2017

Dated Monday the 26th day of March Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

1. Union of India

Rep. by the Assistant Director General (GDS) Ministry of Communications & I.T. Department of Posts Dak Bhavan, Sansad Marg New Delhi – 110 001.

2. The Superintendent RMS "M" Division

Chennai 600 008.

- 3. The Inspector of RMS Katpadi RMS Vellore – 632 007.
- 4. Sub Record Officer RMS "M' Division Jolarpettai 635 851.

....Applicants / Respondents

By Advocate Mr. K. Rajendran

Vs

K. Govindaraji S/o. Krishnan Kunti Mariamman Vattam Reddiyur Post, Jolarpettai – 635851. (Outsider)

....Respondent / Applicant

By Advocate M/s. R. Malaichamy

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

MA 183/2018 is filed for condonation of delay of 31 days in filing MA 184/2018 for extension of time. Delay is condoned.

- 2. MA 184/2018 has been filed by the respondents in OA 1731/2017 seeking extension of time for a period of three months from the date of receipt of a copy of this order for implementation of the order of the Tribunal dt. 13.11.2017.
- 3. When the matter is taken up for hearing, learned counsel for applicants in MA seeks three months time to implement the order of this Tribunal.
- 4. Learned counsel for the OA applicant / MA respondent has no objection to granting three months' extension of time.
- 5. Since one month has already passed since the MA was filed, the respondents in OA are granted two months to comply the order of this Tribunal.
- 6. Accordingly, MA 310/00184/2018 for extension of time is disposed of.

(R. Ramanujam) Member(A) 26.03.2018